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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL; HYDERABAD BENCH; AT  
HYDERABAD

O.A.NO. 187 OF 1991

DATE OF ORDER: 22-02-1991

P.SAMBASIVA RAO

AND

...APPLICANT

1. The Employment Exchange Officer,  
Khammam, Khammam District.
2. The Regional Census Officer,  
Khammam, Khammam District.

...

Counsel for the applicant: Shri K.Hari Mohan Reddy, Advocate

Counsel for the Respondents: Shri E.Madan Mohan Rao, Addl.CGSC  
Shri D.Panduranga Reddy, Sp1.Counsel  
for AP State.

C O R A M:

THE HON'BLE SHRI B.N.JAYASIMHA; VICE CHAIRMAN

THE HON'BLE SHRI D.SURYA RAO: MEMBER(JUDICIAL)

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(Judgment of the Division Bench delivered by  
Hon'ble Shri B.N.Jayasimha, Vice Chairman)

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1. The applicant states that the 2nd respondent requested the Employment Exchange Officer, Khammam to sponsor names of candidates for the post of Casual Labour vide his letter no.B/CEN/KMM/90 dated 15-1-1991, 1st respondent sent names of certain persons with registration no.332/91 and 563/90 for the interview for the said post, while not sending his name eventhough he had registered his name much earlier with the employment exchange and his registration number is 1025/86. He orally requested the Employment Exchange Officer (Respondent no.1) to sponsor his name also but no action was taken. He has therefore filed this application seeking a direction to 1st respondent to sponsor his name also to the 2nd respondent for considering him for the post of casual labour.

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2. We have heard Shri K.Hari Mohan Reddy, learned counsel for the applicant and Shri E.Madan Mohan Rao, learned Standing Counsel for the 2nd respondent and Shri D.Panduranga Reddy, learned Special counsel for the A.P.State, both of them taking notice at the admission stage.

3. The learned counsel for the applicant states that the selections to these posts will be made shortly and if the applicant is not considered along with others eventhough he had registered his name by much earlier than those persons who have been sponsored by the employment exchange, he will suffer irreparable loss. No purpose is served by his making any written representation to respondent no.1. After considering these submissions and on the basis of the averments made, we think that this case may be disposed of with the following directions to the 1st respondent viz., the Employment Exchange Officer, Khammam district:

- (i) To sponsor the name of the applicant also in response to the employment letter no.8/CEN/KMM/90, dated 15.1.1991 subject to the conditions that:
  - (a) the persons who have registered subsequent to the applicant have been sponsored as stated by the applicant in this application;
  - (b) the applicant's name continues to be on the live register of the employment exchange of Khammam district; and
  - (c) the applicant fulfills the qualifications and other conditions prescribed by respondent no.2 in the letter dated 15-1-1991.

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(ii) In the event of the Employment Exchange Officer sponsoring the name of the applicant in pursuance to these directions, the 2nd respondent will consider the applicant also along with the other candidates sponsored by the employment exchange.

4. The application is disposed of with the above directions.

No order as to costs.

*B.N.Jayashimha*  
(B.N.JAYASIMHA)

Vice Chairman

*D.Surya Rao*  
(D.SURYA RAO)  
Member(J)

Dated: 22nd February, 1991.  
Dictated in Open court

*18/2/91*  
Deputy Registrar (Judl)

Av1/SQH\*

To

- ....1. The Employment Exchange Officer,  
Khammam, Khammam Dist.
- 2. The Regional Census Officer,  
Khammam, Khammam Dist.
- 3. One copy to Mr.K.Hari Mohan Reddy, Advocate,  
1-1-714/C/3, Gandhinagar, New Bakaram, Hyd.
- 4. One copy to Mr.E.Madanmohan Rao, Addl. CGSC.CAT.Hyd-
- 5. One copy to Mr.D.Panduranga Reddy, Spl.Counsel for A.P.State
- 6. One spare copy.

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*Original*  
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CHECKED BY

APPROVED BY

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B.N. JAYASIMHA : V.C.

AND

THE HON'BLE MR. D. SURYA RAO : M(J)

AND

THE HON'BLE MR. J. MARASIMHA MURTY : M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

Dated: 26-2-1991.

~~ORDER~~ JUDGMENT:

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M.A./R.A. /C.A. NO.

in

T.A. No.

W.P. No.

O.A. No.

182/91

Admitted and Interim directions issued.

Allowed

Disposed of with direction

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

Central Administrative Tribunal

DESPATCH

No order as to costs.

26 FEB 1991

HYDERABAD BENCH